

By E-Mail/Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Barpeta

Dated Guwahati, the _____ August, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. No. DJB/4204 (E) dated 11.08.2022

Sir,

With reference to the above, I am directed to inform you that, Shri Debashish Saikia, Addl. Sessions Judge-cum-Special Judge (POCSO), Barpeta, has been allowed to avail LTC for the block period of 2018-2021 (**by way of carry forward**) during the Puja vacation w.e.f. 02.10.2022 to 09.10.2022 to visit Mysore via Hyderabad along with his wife Smti M.C. Bordoloi, son Shri Anuraag Kumar Saikia and mother Smti Minati Saikia (subject to granting leave and fulfilling the criteria as dependent family member of his mother), by the shortest possible route, as per existing Rules.

Shri Saikia may be informed accordingly.

Thanking you.

Yours faithfully

Self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7048 - 7051 /A, dated 18/8/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Debashish Saikia, Addl. Sessions Judge-cum-Special Judge (POCSO), Barpeta with reference to his letter No. SPLJB/105 dated 08.08.2022,
3. The Deputy Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

18/8/22

REGISTRAR (VIGILANCE)